THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJMAN BEHERA): (a) to (d) Names of the companies against whom liabilities have been tentatively assessed and the relevant details thereof are given in the Annexure. [See Appendix CLIV, Annexure No. 4]. Liabilities against the remaining companies who have been served notices could not be assessed as details required for assessing the liabilities were either inadequate or not available. The matter for recovery is being pursued in accordance with the due procedure of law after the issuence of notice3.

(e) and (f) The findings of the Special Team and the developments thereafter are being looked into afresh in respect of the companies involved in Supreme Court case. In respect of other cases of recovery wherever assessments have been completed the companies have already been asked to deposit the amounts with the Government.

## Recovery of overcharged amounts

## 70. SHRI RAJNI RANJAN SAHU: CHOWDHARY RAM SEWAK:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to refer to the answer to Unstarred Question 829 given in the Rajya Sabha on the 19th March, 1990 and state:

(a) what is the amount recovered from the companies up to the 15th April, 1990 as reported overcharged by Food and Drug Administration authorities and by when the balance would be recovered;

(b) by when the amounts overcharged on other drugs would be determined;

(c) whether it is a fact that apart from these 10 cases, number of other cases where companies have over-charged have come to the notice of his Ministry;

(d) if so, the details of such instances and action taken in each case;

(e) whether his Ministry or FDA has worked out the amount overcharged; and (f) if so, what are the details thereof and if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI BHAJMAN BEHERA): (a) None of the companies against whom the overcharged amounts were reported by the Commissioner Food and Drug Administration have deposited any amount with the Government upto 15th April, 1990. The matter is being followed up through the State Drug Control authorities.

(b) The amounts overcharged by M|s. A. P. Chemicals in respect of Paracetamol have been determined tentatively.

(c) and (d) As and when more cases of overcharging of prices come to the notice of the Government necessary action to determine the overcharged amount would be taken.

(e) and (f)  $D_0$  not arise in view of reply  $t_0$  (c) and (d) above.

## Industrial sickness due to lack of marketing network

71. SHRI KAMAL MORARKA: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the major reason for sickness in small and medium scale units is lack of marketing network; and

(b) if so, what action is being contemplated to help these units to tackle this problem?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) Marketing problem is one of the causes of sickness in the industrial sector.

(b) Marketing is primarily an entrepreneurial function and small scale units have been undertaking marketing operations of their own. Keeping in view the limitations of small scale entrepreneurs however,  $a_n$  institutional framework has been created at Central and State levels to facilitate marketing.

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